BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY,
CAMP AT PANAJI.

1. Original Application No.573/89.
2. Original Application No.575/89 and
3. Original Application No.738/89.

1. Original Application No.573/89.

Shri Vishnu R.Konkankar & Ors. ... Applicants.

2. Original Application No.575/89.

Shri Satish L.S.Kudchadkar & Ors. ... Applicants.

3. Original Application No.738/89.

Shri V.D.Joseph & Ors. ... Applicants.

V/s.

Union of India & Ors.

Coram: Hon'ble Vice-Chairman, Shri U.C.Srivastava,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

Applicants by Mr.G.R.Sharma.
Respondents by Mr.H.R.Bharne.

Oral Judgment:-

(Per Shri U.C.Srivastava, Vice-Chairman) Dated: 27.8.1991.

Although an application has been moved praying that the cases may be disposed of in accordance with law some of the contents of which are not acceptable to the learned counsel of the Government who states that no assurance as such have been given by the Government and the applicants have not met any authority who has given any assurance. The advocate has taken instructions of the government in this behalf. Learned counsel for the applicant states that as the applicants have been promoted on ad hoc basis and the applicants have got some assurance that is why as desired by the Government they are withdrawing their application. They will keep their right reserved to adjudicate the matter before this Tribunal in case

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their promotion is not made regular and as such the applicants do not like to press these applications, which may be rejected as withdrawn. In view of the statement given by the counsel, we dismiss these applications as withdrawn. It is for the applicants to adjudicate the matter in case they feel aggrieved from any subsequent order.